

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 16**  
**(IB)-536(PB)/2022**

**IN THE MATTER OF:**

Sharma Gandhi Hire Purchase Ltd. .... Petitioner/Applicant  
Vs.  
Best News Company Private Limited .... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 24.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For IT Department : Ms. Urvashi Dhugga, Sr. Standing Counsel  
For the SRA : PCS Shivank Parashar, Adv. Rishabh Sachdeva, Adv.  
Shourya Nandwani  
For the RP : Adv. Divya Jagga along with Mr. Hemant Sharma, RP

**ORDER**

**IA-07/2024 Plan & IA-1313/2024**

Hard copies of the plan be filed.

Ms. Urvashi Dhugga, Ld. Sr. Standing Counsel on behalf of Income Tax Department appears through VC and states that she has made the submissions to the plan which is yet to be uploaded on the DMS.

Mr. Hemant Sharma, Ld. Counsel for the RP appears through VC and states that he has received the submissions to the plan and he seeks time to reply to the same.

At request and by consent of all parties, list this application **on 15.05.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**